The Chhattisgarh Vishwavidyalaya (Sanshodhan) Adhiniyam, 2002

Act 9 of 2002

Keyword(s):
Affiliated College, Aided College, Autonomous College, Constituent College, College, Department, Hostel, Honours College, Post-Graduate Centre, Professional College, Recognised College, Student, Teachers, University, University Campus, University College, University Professor

Amendments appended: 34 of 2002, 14 of 2005

Be it enacted by the Chhattisgarh Legislature in the Fifty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Chhattisgarh Vishwavidyalaya (Sanskodhan) Adhiniyam, 2002 (No. 9 of 2002).

(2) This Act shall come into force on such date as the State Government may, by notification, appoint in Official Gazette.

2. (1) In the proviso to sub-section (1) of Section 7 of the Chhattisgarh Vishwavidyalaya Adhiniyam, 1973 (No. 22 of 1973), (hereinafter called the Principal Act), the word "Pt. Ravishankar Shukla Vishwavidyalaya, Raipur" shall be substituted in place of "Awadhesh Pratap Singh Vishwavidyalaya, Rewa".

(2) In clause (A) of sub-section (3) of Section 7 of the Principal Act, the word "Indira Gandhi Krishi Vishwavidyalaya, Raipur under the Indira Gandhi Krishi Vishwavidyalaya Adhiniyam, 1987" shall be substituted in place of "Jawahar Lal Nehru Krishi Vishwavidyalaya Adhiniyam, 1963 (No. 12 of 1963).

3 After the second proviso of sub-section (1) of Section 14 of the Principal Act, the following proviso shall be substituted, namely:—

"Provided further that the person concerned shall cease to hold office on attaining the age of 65."

4. In item (twenty) of sub-section (1) of Section 20 of the Principal Act, the word "twenty five lakh" shall be substituted in place of "one lakh."
Amendment of Section 23.

Executive Council.

5. (1) Clause (iii) of sub-section (1) of Section 23 of the Principal Act shall be omitted:

In clause (ix) of sub-section (1) of Section 23 of the Principal Act, following shall be inserted, namely:

"Three persons, one each from the field of Agriculture, Industry or Commerce, Education Area and Social Work shall be nominated by the Kabalipati on the recommendation of the State Government,"
CHHATTISGARH ADHINITYAM
(No. 34 of 2002)

THE CHHATTISGARH VISHWAVIDYALAYA (SANSHODHAN) ADHINITYAM, 2002

An Act further to amend the Chhattisgarh Vishwavidyalaya Adhiniyam, 1973.

Be it enacted by the Chhattisgarh Legislature in the Fifty-Third year of the Republic of India as follows:—

1. (1) This Act may be called the Chhattisgarh Vishwavidyalaya (Sanskrit) Adhiniyam, 2002 (No. 34 of 2002).

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. The Clause (xix) of sub-section (1) of Section 20 of the Chhattisgarh Vishwavidyalaya Adhiniyam, 1973 (No. 22 of 1973) shall be omitted.

Governor of Chhattisgarh
THE CHHATTISGARH VIDWATYALAYA (GANSHODHAN) ADHINIVAM 2005

An Act to amend the Chhattisgarh Vidwatyalyaya Adhiniyam, 1979 (No. 24 of 1979)

Be it enacted by the Chhattisgarh Legislature in the fifty-fifth year of the Republic of India

This Act may be called the Chhattisgarh Vidwatyalyaya (Ganshodhan) Adhiniyam, 2005.

1. Short title and commencement

This Act shall come into force on the date of its commencement.

2. Amendments of the Act

(1) Section 5 of the Principal Act shall be omitted.

(2) Section 7 of the Principal Act shall be omitted.

(3) Schedule 1 of the Principal Act shall be omitted.

(4) Schedule 2 of the Principal Act shall be omitted.

(5) The Scheduled Castes and Scheduled Tribes (Castes Reservations) Act, 1990 shall be applicable to the exigencies arising out of the aforesaid applications.
Amendment of Section 47.

9. For section 47 of the Principal Act the following shall be substituted:

"The annual report of the University shall be passed by the Executive Council on or before such date as may be prescribed by the Statutes. The University shall thereafter, send a copy of the annual report to the State Government and the State Government shall, as soon as may be, cause the same to be laid on the table of the State legislative Assembly."

Amendment of Section 48.

10. In sub-section (2) of section 48 of the Principal Act, the word "Court" shall be omitted.

Amendment of Section 52.

11. (i) In sub-section (1) of section 52 of the Principal Act, for the word and figures "20 to 25" the word and figures "23 to 25" shall be substituted.

(ii) In section 52 of the Principal Act, wherever the word "Court" occurs, it shall be omitted.

Amendment of third schedule.

12. In the para (2) of the third schedule of the Principal Act, section 20, 21 and 22 shall be omitted.